

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 04/2024
In
Original Application No. 512/2018
WITH
M.A. No. 09/2024
In
Original Application No. 512/2018

IN THE MATTER OF:-

Shailesh Singh S/o Mr. Babu Singh

.... Applicant

Versus

State of UP &Ors.

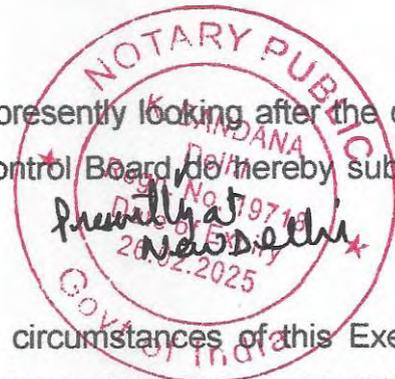
...Respondent(s)

AFFIDAVIT ON BEHALF OF MANIPUR POLLUTION CONTROL BOARD IN
COMPLIANCE OF ORDER DATED 12.03.2024 AND 16.05.2024 PASSED BY
THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
IN EXECUTION APPLICATION NO. 04/2024
IN ORIGINAL APPLICATION NO.512/2018

I, Dr Usham Deben Singh, aged 58 years presently looking after the charge
of Member Secretary, Manipur Pollution Control Board do hereby submit as
follows:

1. That I am well aware of the facts and circumstances of this Execution
Application No. 04/2024 in the matter of Original Application No.512/2018
and I am competent to swear this affidavit.

2. That the Hon'ble NGT vide order dated 15.01.2021 in Original Application
No. 512/2018 issued the following directions with respect to the State
PCBs/PCCs:



“All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.”

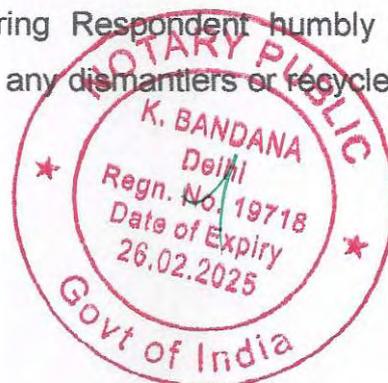
3. That the Hon'ble Tribunal vide order dated 12.03.2024 issued in Execution Application No. 04/2024 directed the Respondents to file their response indicating the compliance of the above directions dated 15.01.2021.

4. That the Hon'ble Tribunal vide order dated 16.05.2024 in Execution Application No. 04/2024 issued the following directions:

“In pursuance to the direction in this execution application, some of the States/Union Territories have filed their response. The State/UTs from whom the response is awaited are directed to file it within two weeks by supplying an advance copy thereof to the Counsel for the CPCB. The Counsel for CPCB will compile the information disclosed in the replies and present it in the tabulated form before the Tribunal showing the compliance by the respective States.”

5. That, at the outset the answering Respondent would like to tender unconditional apology for failing to file the affidavit on time. It is respectfully submitted that on account of the ongoing conflict between two communities in the state of Manipur the functioning of the Board was hindered and hence, the Respondent could not file its response earlier.

6. That in compliance of the above mentioned orders dated 15.01.2021, 12.03.2024 and 16.05.2024, the answering Respondent humbly submits that so far, the Board has not come across any dismantlers or recyclers in the

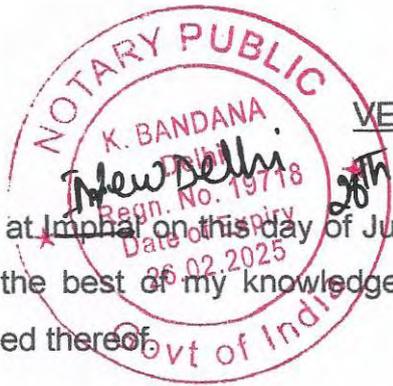


state. The hotspots for the e-waste can be the servicing centres at Imphal city. E-wastes generated from the servicing centres are collected by the authorised agencies and transferred to the recyclers outside the state.

It is, therefore, prayed that the submissions of the Manipur Pollution Control Board be considered favourably.

Utham Dibun Singh

DEPONENT



VERIFICATION

Verified at Imphal on this day of June, 2024 that the contents in Para 1 to 6 are true to the best of my knowledge and belief and nothing material has been concealed thereof.

Utham Dibun Singh

DEPONENT

IDENTIFIED

26/6/2024

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654738498

